

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
GIRDHARI INTERNATIONAL PRIVATE LIMITED

1.	Name of Corporate Debtor	Girdhari International Private Limited
2.	Date of Incorporation of Corporate Debtor	08/08/2019
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity Number of Corporate Debtor	U17299GJ2019PTC109457
5.	Address of the Registered Office And Principal office of Corporate Debtor	Registered Office: 4th floor, office-401, Union Trade Centre, Udhna Darwaja, Nodh 2107-2111, b/s Apple hospital, Ring road, Surat, Gujarat, India, 395002
6.	Date of closure of Insolvency Resolution Process	26/11/2025
7.	Liquidation Commencement Date of Corporate Debtor	26/11/2025(order received from NCLT on 27/11/2025)
8.	Name and Registration Number of the Insolvency Professional acting as Liquidator	Mr. Rajendra Jain Reg. No- IBBI/IPA-002/IP-N00732/2018-2019/12353
9.	Address and Email of the Liquidator, as Registered with the Board	Address: A - 1103, Iscon Riverside, Nr. Dafnala, Opp. Police Stadium, Nr. Shilalekh, Shahibaug, Ahmadabad, Gujarat ,380004 Email: iprajendragjain@gmail.com
10.	Address and Email to be used for correspondence with the Liquidator	9/B, Vardan Complex, Nr. Lakhudi Circle, Navrangpura, Ahmedabad-380 014 Email: Liq.Girdhari@gmail.com
11.	Last Date for Submission of Claims	26.12.2025

Notice: is hereby given that the National Company Law Tribunal Ahmedabad has ordered the commencement of liquidation of the M/s Girdhari International Private Limited on 26.11.2025.

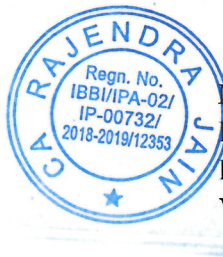
The stakeholders of M/s Girdhari International Private Limited are hereby called upon to submit their claims with proof on or before 26.12.2025 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section.

Date: 30.11.2025
Place: Ahmedabad



Mr. Rajendra Jain
Liquidator of Girdhari International Private Limited
Reg.No: IBBI/IPA-002/IP-N00732/2018-2019/12353
Validity of AFA till 31.12.2025